

OPEN COURT.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD

Dated : Allahabad this the 30th day of August, 1995.

Original application No.834 of 1995.  
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Surendra Kumar aged about 27 years, son of late  
Geetam Singh, Village Manshya Kala, Sadabad,  
Mathura, U.P. ....Applicant.  
(By Advocate Sri A.K.Banerji)

Versus

1. Union of India through General Manager,  
Northern Railway, Baroda House, New Delhi.
2. The Chief Administrative Officer (Cons).  
Northern Railway, Kashmiri Gate, Delhi.
3. The Senior Civil Engineer (II) Northern  
Railway, Lucknow. .... Respondents.

Hon'ble Mr. T. L. Verma, Member-J.  
CORAM : Hon'ble Mr. S. Dayal, Member-A.

O R D E R (Oral)

By Hon'ble Mr. T. L. Verma, Member-J.  
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This application has been filed for quashing  
the order dated 22.7.1995 by which the applicant has  
been dismissed from services after holding disciplinary

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inquiry. The applicant, it appears, has not filed appeal against the punishment order as provided under the D.A.R Rules. No compelling reason for ~~skipping~~<sup>disregarding</sup> the departmental appeal/forum has been shown. This application is therefore, pre-mature and is not maintainable under Section 21 of the Administrative Tribunals Act, 1985, hence dismissed. The applicant may file an appropriate appeal before the appellate authority. Delay, if any, in filing of the appeal may be condoned.



A.M.



J.M.

V KP/-